



1

WA-2592-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL  
ON THE 7<sup>th</sup> OF OCTOBER, 2025

WRIT APPEAL No. 2592 of 2025

*SUKHDEEN DHURVE*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Deep Chandra Bagri - Advocate for the appellant.*

*Dr. S.S. Chouhan - Government Advocate for respondents/State.*

.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for the appellant submits that appellant has already joined the place of posting, however, the respondents have not yet decided the representation of the appellant as directed by the impugned order dated 2nd July, 2025.

2. We dispose of this appeal with a direction to the respondents-competent authority to decide the representation of the appellant within a period of two weeks from today.

It will be open to the appellant to avail of such further remedy as may be permissible in law in case appellant is aggrieved by the decision on the representation.

3. Appeal stands disposed of.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(DWARKA DHISH BANSAL)  
JUDGE

YS